

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 5170**  
TO BE ANSWERED ON: 04.04.2022

**Online Monitoring of Pollution**

5170. SHRI RAMCHARAN BOHRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Pollution Control Board (CPCB) has directed the State Pollution Control Boards (SPCB) to do online monitoring for controlling water and air pollution in the country and if so, the details thereof;
- (b) whether the SPCB has ensured the said online monitoring and if so, the details thereof;
- (c) if not, whether the Government is likely to issue guidelines for the SPCBs to ensure offline monitoring mechanism and if so the details thereof;
- (d) the State/UT-wise details of such industrial units in the country which have been categorized as most polluted by the CPCB; and
- (e) whether the Government has taken any effective steps to control the pollution caused by the industries categorized as the most polluted by the CPCB and if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c) Central Pollution Control Board (CPCB) issued direction under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to all State Pollution Control Board (SPCBs)/ Pollution Control Committees (PCCs) to further direct industries for installation of online monitoring system in highly polluting 17 categories of industries/Common Effluent Treatment Plants (CETPs)/ Biomedical facility/common hazardous waste facility.

Further, under section 5 of Environment (Protection) Act, 1986, CPCB has also issued directions to all the industries falling under 17 categories of highly polluting industries to install online continuous emission/effluent monitoring system and ensure connectivity of data to SPCBs/PCCs and CPCB servers.

CPCB directed SPCBs/PCCs to issue closure directions to existing industries falling under 17 categories of industries and common treatment facilities, commissioned on or before 28.02.2017 if found operating without installation and connectivity of OCEMS. SPCBs/PCCs were also directed to incorporate a specific condition of installing and connecting OCEMS before start of operation in the Consent Order (CTO) of a newly established industry falling under 17 categories of industries and common treatment facilities, commissioned after 28.02.2017.

During 2014-2022, out of 4247 industrial units, 3535 industries have installed and connected OCEMS to CPCB and SPCB server. The closure directions for remaining 712 industries are still in-force. The purpose of the direction was to create self-regulation and monitoring by the industries themselves for complying with the stipulated standards. Sector-wise status regarding connectivity of OCEMS is attached at **Annexure-I**.

From these OCEMS, real-time values of environmental pollutants of trade effluent and emissions from industrial units are transmitted online to the server of CPCB and concerned SPCB/PCC on 24x7 basis. Central software processes the data and in case of value of pollutant parameter exceeds prescribed environmental norms, an automatic SMS alert is generated and sent to industrial unit, SPCB and CPCB, so that corrective measures can be taken by the industry immediately and appropriate action can be taken by concerned SPCB/PCC.

(d) & (e) There are total 4,433 highly polluting 17-categories of industries in the country. Appropriate actions are taken against non-complying units. State-wise status of 17 categories of highly polluting industries is given at **Annexure-II**.

Government has taken various initiatives towards control of pollution caused by industrial sector which are as follow:

- Notification of industry-specific discharge standards under Schedule-I: 'Standards for Emission or Discharge of Environmental Pollutants from various Industries' of Environment Protection Act, 1986. SPCB and PCCs are mandated to ensure the compliance of these standards. So far, industry specific environmental standards, for about 80 industrial sectors, have been notified.
- The SPCBs/PCCs issue consent to establish/ consent to operate and authorization to the industries in the States. Also, the SPCBs/PCCs monitor the compliance of industrial emissions/effluent discharges and other operational activities according to the prescribed standards.
- Since 2016, CPCB has started inspection of 17 categories of highly polluting industries on the basis of SMS alerts generated on violation of effluent and emission standards. In case of non-compliance, action against industry is taken under provisions of Water Act, 1974, Air Act, 1981 and Environment (Protection) Act, 1986.
- The criteria for categorization of industries has been revised and directed all SPCBs/PCCs to adopt the same. 254 industrial sectors are categorized into red (61), orange (90), green (65) and white (38) categories.

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## ANNEXURE - I

Annexure - I referred in reply to part (a) to (d) of the Lok Sabha Unstarred Question No. 5170 due for answer on 04.04.2022 regarding 'Online Monitoring of Pollution' raised by Shri Ramcharan Bohra, Hon'ble M. P.

<b>Sector-wise Status of Installation of OCEMS</b>				
<b>S. No.</b>	<b>Sector</b>	<b>Total no. of targeted units for OCEMS installation</b>	<b>Total No. of units installed OCEMS and connected with CPCB server</b>	<b>Total No. of units against which closure directions u/s 5 of E(P)A, 1986 are in force</b>
1	Aluminium	14	12	2
2	Cement	394	301	93
3	Chloralkali	33	33	0
4	Copper	3	3	0
5	Distillery	366	285	81
6	Dye & Dye Intermediates	122	96	26
7	Fertilizer	117	96	21
8	Iron & Steel	424	358	66
9	Pesticide	82	71	11
10	Petrochemical	36	30	6
11	Pharmaceuticals	774	673	101
12	Pulp & Paper	307	245	62
13	Refinery	23	23	0
14	Sugar	646	498	148
15	Tannery	458	417	41
16	Thermal Power Plant	443	391	52
17	Zinc	5	3	2
<b>Total</b>		<b>4247</b>	<b>3535</b>	<b>712</b>

## Annexure-II

**Annexure - II referred in reply to part (a) to (d) of the Lok Sabha Unstarred Question No. 5170 due for answer on 04.04.2022 regarding 'Online Monitoring of Pollution' raised by Shri Ramcharan Bohra, Hon'ble M. P.**

<b>Compliance Status of 17 Category of Industries</b>							
<b>Sl. No.</b>	<b>SPCB/PCC</b>	<b>Total no. of industries</b>	<b>No. of industries closed by their own</b>	<b>No. of industries operational</b>	<b>No. of industries complying with environmental standards</b>	<b>No. of industries non-complying with environmental standards</b>	<b>No. of industries against which action is taken for non-complying with environmental standards</b>
1	Andaman & Nicobar	0	0	0	0	0	0
2	Andhra Pradesh	296	34	262	234	28	28
3	Arunachal Pradesh	5	0	5	5	0	0
4	Assam	51	11	40	36	4	4
5	Bihar	43	26	17	17	0	0
6	Chandigarh	0	0	0	0	0	0
7	Chhattisgarh	163	20	143	137	6	6
8	Daman & Diu	3	0	3	3	0	0
9	Delhi	3	2	1	1	0	0
10	Goa	15	2	13	12	1	1
11	Gujarat	517	76	441	344	97	97
12	Haryana	174	8	166	161	5	5
13	Himachal Pradesh	21	3	18	18	0	0
14	Jammu & Kashmir	55	0	55	52	3	3
15	Jharkhand	81	2	79	54	25	25
16	Karnataka	246	47	199	184	15	15
17	Kerala	25	5	20	20	0	0
18	Lakshadweep	0	0	0	0	0	0
19	Madhya Pradesh	96	5	91	88	3	3
20	Maharashtra	506	32	474	434	40	40
21	Manipur	0	0	0	0	0	0
22	Meghalaya	23	1	22	21	1	1
23	Mizoram	2	2	0	0	0	0
24	Nagaland	0	0	0	0	0	0
25	Odisha	186	43	143	126	17	17
26	Puducherry	7	3	4	4	0	0
27	Punjab	98	22	76	71	5	5
28	Rajasthan	197	13	184	181	3	3
29	Sikkim	0	0	0	0	0	0
30	Tamil Nadu	239	41	198	194	4	4
31	Telangana	344	47	297	268	29	29
32	Tripura	5	0	5	4	1	1

33	Uttar Pradesh	855	196	659	646	13	13
34	Uttarakhand	46	0	46	42	4	4
35	West Bengal	131	34	97	73	24	24
	<b>Total</b>	<b>4433</b>	<b>675</b>	<b>3758</b>	<b>3430</b>	<b>328</b>	<b>328</b>

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